

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 21/2002 (OA 197/2000)

DATE OF ORDER : 12.9.2002

1. Arnold Grey Rai son of Shri J.N. Rai.
2. Chetan Goyal son of Shri M.L. Goyal.
3. Gyarsi Lal Gupta son of Shri Late Sh. R.S. Gupta.
4. Satish Chand Gupta son of Shri Naval Kishore Purohit.
5. Smt. Suman Purohit w/o Sh. Naval Kishore Purohit.
6. Arjun Kumar son of Shri Tak Chand Dua.
7. Mukesh Narain Nag son of Shri S.N. Nag.
8. Smt. Vandana Agarwal wife of Shri Sunil Sharma.
9. Smt. Sunita Rani wife of Shri Sunil Kumar.

All are working as Data Entry Operation (Gr. 2) in the Directorate of Census Operation, Govt. of India 6-B, Jhalana Institutional Area, Jaipur.

....Petitioners.

VERSUS

1. Shri J.K. Banthia, Registrar General and Census Commissioner, 2-A, Mansingh Road, New Delhi.

.....Respondents.

Mr. Manish Bhandari, Counsel for the Petitioners.

Mr. M. Rafiq, Counsel for the respondents.

CORAM

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chouhan, Member (Judicial)

ORDER (ORAL)

This CP has been filed for wilful disobedience of the order of the Tribunal dated 7.12.2001 passed in OA No. 197/2000

2. Respondents have filed their reply. It is submitted in the reply that the order of the Tribunal has since been



complied with. Some of the applicants have been promoted in the year 1999 and others promoted in the year 2000.

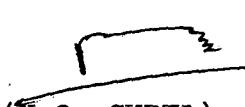
3. Heard the learned counsel for the parties and respondent contemner present in the Court.

3.1 During the course of hearing, the learned counsel for the respondents submitted that promotions of some persons could not be done in the year 1999 for the reason that the DPC did not recommend their names in that year since they did not obtain prescribed Bench mark 'Good'. It was further submitted that the Tribunal's order specifically stated that the order has to be complied with in accordance with para 3 of the DOPT's letter. In accordance with the conditions stipulated in the said Para, the DPC recommended the name who were suitable in the year 1999. The learned counsel for the applicants submitted that there is no justification in promoting some of the applicants one year later and in fact these applicants should have been promoted in the year 1999 itself.

4. We have considered the submissions of the parties. We are of the opinion that there is no wilful disobedience of the order of the Tribunal and, therefore, this CP is dismissed. Noticee is discharged. However, in case the grievances of the applicants still remain unremedied partly or fully, they may file a fresh application subject to limitation.

4. MA No. 373/2002 also stands dismissed as having become infructuous.

  
(M.L. CHOUDHARI)  
MEMBER (J)

  
(H.O. GUPTA)  
MEMBER (A)